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WP-5213-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 27th OF JUNE, 2025

WRIT PETITION No. 5213 of 2025

DEEPAK MAINI AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Priyankush Jain - Advocate for the Petitioner.

Ms. Janhavi Pandit - Additional Advocate General for

Respondent/State.

Shri Amit Sahani - Advocate for Respondent No.7.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for petitioner submits that there is a technical defect in the petition accordingly, petitioner seeks leave to withdraw the petition with liberty to file a fresh comprehensive petition in accordance with law.

In view of the above, petition is dismissed as withdrawn with the liberty as prayed for.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE



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